

ITEM NO.23

REGISTRAR COURT. 1

SECTION IIIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

B E F O R E T H E R E G I S T R A R M R . R A J E S H K U M A R G O E L

Petition(s) for Special Leave to Appeal (C) No(s). 17581/2015

COMMISSIONER OF INCOME TAX

Petitioner(s)

V E R S U S

M/S INDIAN RAILWAY FINANCE CORP. LTD

Respondent(s)

(with office report)

WITH

SLP(C) No. 22954/2015

(With WITH Office Report)

SLP(C) No. 22953/2015

(With WITH Office Report)

SLP(C) No. 24590/2015

(With WITH Office Report)

SLP(C) No. 24576/2015

(With WITH Office Report)

Date : 28/04/2017 This petition was called on for hearing today.

For Petitioner(s) Mrs. A. Deb Kumar,Adv.  
Mrs. Anil Katiyar,Adv.

For Respondent(s)

Null,Adv.

U P O N h e a r i n g t h e c o u n s e l t h e C o u r t m a d e t h e f o l l o w i n g  
O R D E R

SLP(C) No. 17581/2015

Fresh steps be taken by the learned counsel for service on the sole respondent within two weeks'. Notice be issued thereafter.

SLP(C) No. 22953/2015

Sole respondent has been served, but there is no appearance on its behalf.

Item No. 23

: 2 :

SLP(C) Nos. 22954, 24576, 24590/2015

Last opportunity is given to the learned counsel for the petitioner to take fresh steps for service on the sole respondent within two weeks' time. Notice be issued thereafter.

List again on 11<sup>th</sup> of July, 2017.

(RAJESH KUMAR GOEL)  
Registrar